## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 378 OF 2017 & IA NO. 322 OF 2017

Dated: 27<sup>th</sup> February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

SKS Ispat and Power Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory ... Respondent(s)

**Commission & Anr.** 

Counsel for the Appellant(s) : Mr. Ashish Anand Barnard

Mr. Paramhans

Counsel for the Respondent(s) : Mr. Ritesh Khare for R-1

Mr. Apoorv Kurup for R-2

## <u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 24.04.2018. Mr. Ritish Khare takes notice on behalf of Respondent No.1 and Mr. Apoorv Kurup notice on behalf of Respondent No.2 and they seek four weeks time to file reply.

List the matter on <u>24.04.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 28.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk